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Title: Demand to provide amenities/facilities and one rank one pension to persons of the paramilitary forces.

SHRI ADHIR RANJAN CHOWDHURY : Sir, India has more than 15,000 km. of land area, and more than 7,000 km. of coastal line. From Kashmir Valley to Rajasthan desert, from insurgent-infested North-Eastern region to naxal-infested areas, everywhere para-military forces are visible. But now-a-days the ex-para-military personnel are suffering from a sense of deprivation as they are not getting their legitimate due.

Their demand is very simple. According to the Central Civil Service Rules, the working hours is defined as eight hours. But the personnel of the para-military forces are working for more than 16 to 20 hours. However, they are being treated as officials under Civil Service Rules. They are demanding now that some sort of rule should be framed, like the para-military service rules instead of administering them under Central Civil Service Rules, at least with regard to their retirement age. Now, they are demanding that, like the defence personnel they should also be given the benefit of One Rank One Pension scheme.

Old Pension System instead of New Pension Scheme should be given to those ex-paramilitary forces because they are also sacrificing their lives for the sake of our country, for the welfare of our country in order to make our country secured. So, they should not be deprived of having their legitimate dues. Sir, they are demanding for implementation of ex-serviceman status to paramilitary CAPF *vide* MHA(R&W) Dte UO No. 27011/100/2012-R&W.

Sir, in the year 2016, the Central Government was reported to have assured the ex-paramilitary forces that the facilities and amenities that are given to the defence personnel will be provided to them. So, they were under the impression that the Central Government will do something for those people in order to face the severe financial stress and strain in the retirement age.

So, those ex-paramilitary forces should be conferred martyr status along with Rs.1 crore ex-gratia grant, employment and rehabilitation to martyred family. These are the issues for which I would like to draw the attention of this Government. 50 per cent GST rebate on Central Police canteen should be provided to them.

माननीय अध्यक्ष: श्री सप्तगिरी उलाका, श्रीमती सुप्रिया सदानंद सुले, श्रीमती कनिमोझी करुणानिधि और श्री कुलदीप राय शर्मा को श्री अधीर रंजन चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

माननीय सदस्यगण, शेष शून्य काल भोजन अवकाश के पश्चात लिया जाएगा ।

सभा की कार्यवाही दो बजे तक के लिए स्थगित की जाती है ।

13.02 hrs

*The Lok Sabha then adjourned for
lunch till Fourteen of the Clock.*

14.03 hrs

*The Lok Sabha reassembled after lunch at
Three Minutes past Fourteen of the Clock.*

(Hon. Speaker *in the Chair*)

माननीय अध्यक्ष : माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाए । जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के अंदर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर भेज दें ।

केवल उन्हीं मामलों को सभा पटल पर रखा जाएगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त होगा और शेष को व्यपगत माना जाएगा ।